

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,  
KOLKATA**

REGIONAL BENCH – COURT NO.1

**Service Tax Appeal No.76391 of 2016**

(Arising out of Order-in-Original No.11/Commr./ST-I/Kol/2016-17 dated 24.05.2016 passed by Commissioner of CGST & Central Excise, Kolkata)

**M/s Shree Balaji Transport & Roadways Pvt. Ltd.**

(23A, Kalakar Street, Ground Floor, Bedasaria Market, Kolkata-700007)

**Appellant**

*VERSUS*

**Commissioner of CGST & Central Excise, Kolkata**

(180,Shantipally, Rajdanga Main Road, Kolkata-700107)

**Respondent**

**APPEARANCE :**

None for the Appellant

Shri J.K.Jha, Authorized Representative for the Respondent

**CORAM:**

**HON'BLE MR.ASHOK JINDAL, MEMBER (JUDICIAL)**

**HON'BLE MR.K.ANPAZHAKAN, MEMBER (TECHNICAL)**

**FINAL ORDER NO.77888/2025**

DATE OF HEARING : 10 DECEMBER 2025

DATE OF DECISION : 10 DECEMBER 2025

**Per Ashok Jindal :**

When the matter was called, none appeared on behalf of the appellant. Nor any request for adjournment has been received by the Registry. The present matter came up for hearing earlier on several occasions but nobody appeared on behalf of the appellant. Today, i.e. 10.12.2025, also, the appellant was absent. It seems that the appellant is not interested to pursue their appeal before the Tribunal. Accordingly, the appeal is dismissed for non-prosecution with a liberty to re-open their case by filing an application for restoration of their appeal.

(Pronounced in the open court)

**(Ashok Jindal)  
Member (Judicial)**

**(K.Anpazhakan)  
Member (Technical)**